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Ravindra Yadav Vs The State of Jharkhand

B.A. No. 5870 of 2012

Court: Jharkhand High Court

Date of Decision: Sept. 6, 2012

Acts Referred:

Arms Act, 1959 â€" Section 25(1B)(a), 26, 35#Penal Code, 1860 (IPC) â€" Section 14, 143

Hon'ble Judges: Harish Chandra Mishra, J

Bench: Single Bench

Advocate: Om Prakash Singh, for the Appellant;

Judgement

H.C. Mishra

1. Heard Learned Counsel for the petitioner as also Learned Counsel for the State. The petitioner has been made accused in Hunterganj P.S.

Case No. 09 of 2011 corresponding to G.R. No. 56 of 2011 for the offence under Sections 143, 14 of the I.P.C., Sections 25(1B)(a), 26, 35 of

the Arms Act, 17(I) (ii) of the C.L.A. Act and 10/13 of the U.A.P. Act.

2. From the F.I.R., it appears that the petitioner was apprehended on 29.1.2011 and on his pointing out, arms, ammunitions, naxal literatures and

other incriminating materials were recovered. In the facts of this case, particularly taking into consideration the period of custody of the petitioner, I

am inclined to release the petitioner on bail. Accordingly, the petitioner, Ravindra Yadav is directed to be released on bail, on furnishing bail bond

of Rs. 10,000/- (Rupees Ten Thousand) with two sureties of the like amount each to the satisfaction of learned Civil Judge, Junior Division-V,

Chatra, in Hunterganj P.S. Case No. 09 of 2011 corresponding to G.R. No. 56 of 2011.